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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ ITA 580/2024 CM APPL. 76158/2024 CM APPL. 76159/2024
+ ITA 583/2024 CM APPL. 76330/2024 CM APPL. 76331/2024
PR. COMMISSIONER OF INCOME TAX, DELHI-1Appellant
Through: Mr Vipul Aggarwal, SSC, Mr Girban
Naushad and Ms Sakshi Shairwal,
JSCs.

versus

M/S DELHI TOURISM AND TRANSPORTATION
DEVELOPMENT CORPORATION LTD.Respondent
Through: None.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

ORDER

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24.12.2024

CM APPL. 76159/2024 (delay condonation in refiling) in ITA 580/2024;
CM APPL. 76331/2024 (delay condonation in refiling) in ITA 583/2024.

1. For the reasons stated in the applications, the delay of 284 days in refiling the captioned appeals stand condoned.

2. The applications are disposed of.

ITA 580/2024 in CM APPL. 76158/2024(delay condonation in filing appeal)

ITA 583/2024 in CM APPL.76330/2024 (delay condonation in filing appeal)

3. Issue notice to the respondent through all the permissible modes returnable on 30.01.2025.

VIBHU BAKHRU, ACJ

TUSHAR RAO GEDELA, J

DECEMBER 24, 2024

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